

Title : Papers laid on the Table by members/Ministers.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): On behalf of Shri S. Jaipal Reddy, I beg to lay on the table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2004-2005, along with Audited Accounts.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2004-2005.
- (iv) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3673/06)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to lay on the table –

- (v) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961: -
- (vi) The Equity Linked Savings (Amendment) Scheme, 2005 published in Notification No. S.O. 1755 (E) in Gazette of India dated the 13th December, 2005, together with an explanatory memorandum.
- (vii) S.O. 1843 (E) published in Gazette of India dated the 30th December, 2005 together with an explanatory memorandum notifying the Ratnagiri Gas and Power Private Limited, New Delhi, for reconstruction or revival of a power generating plant.
- (viii) S.O. 89 (E) published in Gazette of India dated the 25th January, 2005 together with an explanatory memorandum notifying the Bombay Stock Exchange Limited, Mumbai and National Stock Exchange of India Limited, Mumbai as recognised Stock Exchanges for the purpose of section 43 (5) of the Income-tax Act, 1961.

(Placed in Library, See No. LT 3674/06)

THE MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): I beg to lay on the table –

- (1) A copy of the Cost Accounting Records (Electricity Industry) Amendment Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 709 (E) in Gazette of India dated the 7th December, 2005 under sub-section (3) of section 642 of the Companies Act, 1956.

(Placed in Library, See No. LT 3675/06)

- (2) A Copy of the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 724 (E) in Gazette of India dated the 17th December, 2005 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.

(Placed in Library, See No. LT 3676/06)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the table –

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 37 (E) published in Gazette of India dated the 24th January, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23rd July, 1996.

- (ii) G.S.R. 749 (E) published in Gazette of India dated the 28th December, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23rd July, 1996.

- (iii) G.S.R. 17 (E) published in Gazette of India dated the 17th January, 2006 together with an explanatory memorandum making

certain amendments in the Notification No. 4/99-Cus., dated the 8th January, 1999.

(Placed in Library, See No. LT 3677/06)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 725 (E) published in Gazette of India dated the 19th December, 2005 together with an explanatory memorandum seeking to extend the final anti-dumping duty on imports of Sodium Cyanide originating in, or exported from, United States of America and Korea RP, at the rates recommended by the designated authority.

(ii) G.S.R. 726 (E) published in Gazette of India dated the 19th December, 2005 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Sodium Cyanide originating in, or exported from, the Chinese Taipei, at the rates recommended by the designated authority.

(iii) G.S.R. 12 (E) published in Gazette of India dated the 10th January, 2006 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of 1-Phenyl-3-Methyl-5-Pyrazolone originating in, or exported from, the China PR, at the rates recommended by the designated authority.

(iv) G.S.R. 18 (E) published in Gazette of India dated the 17th January, 2006 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Sodium Nitrite originating in, or exported from, China RP at the rates recommended by the designated authority.

(v) 19 (E) published in Gazette of India dated the 17th January, 2006 together with an explanatory memorandum seeking to rescind the final anti-dumping duty imposed on imports of Sodium Nitrite originating in, or exported from, China RP.

(Placed in Library, See No. LT 3678/06)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 752 (E) published in Gazette of India dated the 29th December, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE dated the 1st March, 2002.

(ii) G.S.R. 757 (E) published in Gazette of India dated the 30th December, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE dated the 1st March, 2002.

(iii) G.S.R. 758 (E) published in Gazette of India dated the 30th December, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 33/2005-CE dated the 8th September, 2005.

(iv) G.S.R. 36 (E) published in Gazette of India dated the 24th January, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-CE dated the 16th March, 1995.

(v) The Central Excise (Compounding of Offences) Rules, 2005 published in Notification No. G.S.R. 756 (E) in Gazette of India dated the 30th December, 2005 together with an explanatory memorandum.

(Placed in Library, See No. LT 3679/06)
